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ITEM NO.4

COURT NO.13

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).31621/2012

(From the judgement and order dated 08/11/2011 in WA No.1030/2006 of The
HIGH COURT OF KARNATAKA AT BANGALORE)

NATIONAL INSTITUTE OF TECHNOLOGY

Petitioner(s)

VERSUS

U DINAKAR AND ANR

Respondent(s)

Date: 17/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Anirudh Sharma,Adv.

For Respondent(s)

Mr. P. Vishwanatha Shetty, Sr. Adv.
Mr. Shailesh Madiyal,Adv.

UPON hearing counsel the Court made the following
O R D E R

On the request of the learned counsel for the petitioner,
case is adjourned.

Post the matter on 10th February, 2014.

[Neeta]
Sr. P.A.

[Usha Sharma]
Court Master